

ACT No. XXIII OF 1927.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
22nd September, 1927.)

**An Act further to amend the Indian Tariff Act, 1894, in order
to protect the manufacture of cotton yarn in British India.**

VIII of 1894.

WHEREAS it is expedient further to amend the Indian
Tariff Act, 1894, in order to protect the cotton textile
industry in British India against competition in cotton yarn
produced under industrial conditions which enable such yarn
to be produced at a cost below that at which it can be produced
in British India; It is hereby enacted as follows:—

1. This Act may be called the Indian Tariff (Cotton Yarn Short title.
Amendment) Act, 1927.

VIII of 1894.

2. (1) In Item No. 44 of the Second Schedule to the Indian Amendment of
the Second
Schedule to Act
VIII of 1894.
Tariff Act, 1894, after the figure and words "5 per cent" the
figure and words "or 1½ annas per pound, whichever
is higher" shall be added.

(2) The amendment made by sub-section (1) shall have
effect up to the 31st day of March, 1930.

Price 1 anna or 1½d.]

MGIRC—L—I-106—19-11-27—7,500.